GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA STARRED QUESTION NO.264 TO BE ANSWERED ON 25TH MARCH, 2025

REVIEW OF OPEN MARKET POLICY

264 SMT. SUNETRA AJIT PAWAR:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

- (a) whether Government has proposed to review the Open Market Policy;
- (b) if so, the details thereof along with its objectives and goals;
- (c) the steps taken by Government to assist the States in meeting their responsibilities under States' schemes;
- (d) whether Government has urged the States and stakeholders to take full advantage of this revised policy to ensure the welfare of citizens and contribute to the larger development goals of the country; and
- (e) if so, the response of the State Governments and stakeholders, especially the State of Maharashtra in this regard?

ANSWER

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION AND MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 264 FOR ANSWER ON 25.03.2025 IN THE RAJYA SABHA.

(a) and (b): Open Market Sale Scheme (Domestic) [OMSS(D)] Policy is issued by Department of Food and Public Distribution, Government of India with the objective of sale of excess stock of food grains in the open market and to moderate market prices. OMSS(D) Policy for 2024-25 was issued on 09.07.2024 and has subsequently been revised on 07.01.2025 and 17.01.2025. The following are the provisions revised vide OMSS(D) Policy dated 07.01.2025 and 17.01.2025:

- No transportation cost to be added to the reserve price of rice fixed for sale to all categories.
- State-owned corporations allowed to purchase rice at par with State governments without participating in e-auction.
- Price for sale of rice to ethanol distilleries for ethanol production fixed at Rs.2800/ per quintal which was later revised to Rs.2250/ per quintal.
- The prices for sale of rice to State Governments, Corporations of State Governments, community kitchens and ethanol distilleries for production of ethanol revised to 2250/ per quintal (PAN India)
- Cooperatives / Cooperative Federations allowed to purchase rice at par with Private Parties through e-auction.
- Sale of Bharat Brand of rice allowed to institutional buyers like hostels, religious institutions, charitable organizations, hospitals.
- Sale of rice allowed in deficit regions during procurement period also.
- Validity of OMSS(D) Policy, 2024-25 extended upto 30.06.2025.

(c) and (d): As per extant OMSS(D) Policy, State Governments and Corporations of State Governments of non-surplus States which require additional rice to meet their requirements are allowed to purchase rice under OMSS(D). The price for sale of rice to State Governments has been revised from Rs.2800/ per quintal (transportation cost additional as applicable) to Rs.2250/ per quintal (Pan-India).

(e): Under the provisions of extant OMSS(D) Policy, State Governments are lifting rice from FCI stocks. A list of such States is annexed. Government of Maharashtra has not made any request for purchase of rice under OMSS(D) Policy.

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE STARRED QUESTION NO. 264 FOR ANSWER ON 25.03.2025 IN THE RAJYA SABHA.

Statement Showing Sale of Rice under OMSS (D) for 2024-25 upto February, 2025

(Figures in Metric Tonne)

State Government	Quantity
Jammu & Kashmir	1,05,851
Tamil Nadu	3,30,312
Kerala	3,000
Karnataka	72,767
Jharkhand	7,482
Assam	8,550
Tripura	14,122
Mizoram	14,346
Manipur	7,542
Gujarat	8,794
Total	5,72,766
